

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION Nos.6091-6092 and 6093-6094 OF 2015

(Applications for bail and Exemption from filing Official Translation)

IN
CRIMINAL APPEAL Nos.152-153 OF 2014

AKHILESH @ BARSATI ETC.

...Appellant(s)

VERSUS

STATE OF U.P.

...Respondent(s)

OFFICE REPORT

This is an appeal by special leave granted vide this Court's order dated 10.1.2014.

It is submitted that Mr. S.N. Bhat, Advocate has filed bail application on behalf of appellants alongwith jail certificates and application for exemption from filing official translation and applications have been registered as CrI.M.P. Nos.6091-6092 and 6093-6094 of 2015.

It is further submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the sole respondent/State and said Respondent is represented by Mr. Samir Ali Khan, Advocate.

It is further submitted that Original Records from the High Court as well as from the Trial Court have been received.

The Counsel for the Appellants has not filed Additional Documents and the matter above mentioned was listed before the Registrar's Court on 6.7.2015 when the following order was passed:

"Service of notice of lodgement of petition of appeal is complete. Original records have been received. No additional documents have been filed. Time stipulated also stands expired.

Matter stands complete. Registry to process the matter for being listed before the Hon'ble Court as per rules."

The appeals are ready for hearing.

The applications above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 24th day of July, 2015.

ASSISTANT REGISTRAR

COPY TO:

- 1.Mr. S.N. Bhat, Advocate
217, New Lawyers Chambers, S.C.I, N.D
- 2.Mr. Samir Ali Khan, Advocate
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ASSISTANT REGISTRAR